
E & M Specialty Co.Inc Vs Anil Wahal (Director)

**CCP(CO.) No. 24 Of 2016, Company Petition No. 981 Of 2015, 120 Of 2016,
CO.APPL. No. 3878 Of 2015, 544, 545 Of 2016, 128 Of 2021**

Court: Delhi High Court

Date of Decision: Feb. 7, 2024

Acts Referred:

Companies (Court) Rules, 1959 " Rule 6, 9, 26#Companies (Transfer of Pending Proceedings) Rules, 2016 " Rule 5#Code of Civil Procedure, 1908 " Section 151, Order 23 Rule 3, Order 23 Rule 9#Companies Act, 1956 " Section 433, 433(e), 433(f), 434, 439#Companies Act, 2013 " Section 290#Contempt of Courts Act, 1971 " Section 11, 12

Hon'ble Judges: Dharmesh Sharma, J

Bench: Single Bench

Advocate: Nikhil Palli, Kshitij Pal, Anil Nag, Jyoti Suri, Madhu Suri, Mahima Aggarwal

Final Decision: Dismissed

Judgement